

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 689**  
ANSWERED ON- 25/07/2025

**PROGRESS OF FTA AND TRADE PROTECTION MEASURES**

689 SMT. RANJEET RANJAN

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :-

- (a) the steps being taken to address the impact on exporters due to the decline in merchandise exports to the European Union and the United States of America;
- (b) the status of Free Trade Agreement (FTA) negotiations with the United Kingdom and the European Union; and
- (c) whether Government intends to revise import duties on Chinese goods to curb dumping, if so, the details thereof, if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

- (a) The merchandise exports to the European Union have shown an upward trend over the last five years increasing from USD 41.36 billion in FY 2020-21 to USD 75.76 billion in FY 2024-25. Similarly, the merchandise export to the USA have also shown an upward trend over the last five years increasing from USD 51.6 billion in FY 2020-21 to USD 86.5 billion in FY 2024-25.
- (b) India has signed Comprehensive Economic and Trade Agreement (CEPA) with UK on 24<sup>th</sup> July 2025, after successful conclusion of negotiations. India and the European Union (EU) have been negotiating a Free Trade Agreement (FTA) since June 2022, and twelve rounds of the negotiations have been completed, last being in July 2025.
- (c) The Directorate General of Trade Remedies (DGTR) conducts investigation to determine whether there is dumping and injury to the domestic industry. Based on their investigation, DGTR submits their final findings and recommendation to Ministry of Finance regarding imposition of anti-dumping duty. In compliance with WTO norms, general import duties are applied on MFN basis.

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